

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(C) No. 2827 of 2008

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Usha Ranjan Biswas **Petitioner**
Versus
The State of Jharkhand & Others **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioner : Dr. Ashok Kr. Singh, Advocate
For the State : Ms. Ruchi Rampuria, A.C. to Sr. S.C.-I
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10/07.09.2021.

Learned counsel for the petitioner, Dr. Ashok Kr. Singh has submitted that inadvertently the order dated 20.07.2021 has not been complied with by filing requisites etc. for issuance of notice upon respondent no. 2 namely, Jeetendra Kumar Singh, Son of Shri Baijanath Singh, at present residing at N.M.-23, New Market, Dhurwa (C.T.O. Road), at & P.O.- Dhurwa, P.S.- Hatia, District - Ranchi and respondent no.3 namely, Shri Shrishtidhar Mahto, State Information Commissioner Jharkhand State Information Commission, Engineering Hostel No.2, HEC, Dhurwa, Ranchi Jharkhand.

Learned counsel for the petitioner has further submitted that he will also file supplementary affidavit disclosing the name of P.I.O.(Public Information Officer)-cum-Jharkhand State Forest Development Corporation Limited, Ranchi and also file the original petition filed by the O.P. No.2 for getting such information under the Right of Information Act.

Learned counsel for the State, Ms. Ruchi Rampuria, A.C. to Sr. S.C.-I has submitted that she is formal party.

Learned counsel for the petitioner is directed to file requisites etc. in compliance of the order dated 20.07.2021 within a period of two weeks.

Put up this case after service of notice.

The interim order dated 18.11.2009 shall continue till the next date.

(Kailash Prasad Deo, J.)

Jay/-